

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 268 of 2018

Arjun Kumar & Others Petitioners

Versus

The State of Jharkhand & Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioners : Mr. A.K.Sahani, Advocate

For the Opp. Parties : Mrs. Darshana Poddar Mishra, A.A.G.-I

11/Dated 26th June, 2020

The matter has been heard with the consent of learned counsel for the parties through video conferencing. They have no complaint about any audio and visual connectivity.

The instant Contempt application is for alleged non-compliance of the order passed by this Court in W.P.(S) No. 5184 of 2013 which was disposed of vide order dated 20.01.2015 whereby and whereunder two folds directions have been passed i.e., the respondent no.2, firstly, the Secretary, Department of Science and Technology, Govt. of Jharkhand, Ranchi has been directed to consider the case of the writ petitioners within a period of six weeks and secondly, if the grievance of the petitioners is found genuine and identical, then the same shall be given during the further period of four weeks.

It has been contended by Mr. A.K.Sahani, learned counsel appearing for the petitioners by referring to the show cause filed on behalf of the opposite parties dated

24.02.2020 that in pursuance to the order passed by the writ court in W.P.(S) No. 5184 of 2013, a resolution has been issued by the Principal Secretary, of the Higher, Technical Educational and Skill Development Department, Government of Jharkhand whereby and whereunder the grievance of the petitioners to the instant contempt application has been found to be genuine so far as it relates to re-designating them as Demonstrator in place of Laboratory Assistants by keeping them in the UGC Pay Scale of Rs.1740 – 3000. However, the same has been decided to be paid with effect from 15.11.2000, the date when the State of Jharkhand came into being by virtue of Bihar Reorganization Act, 2000 but according to the learned counsel for the petitioners, the consequential benefits have not yet been released i.e., difference of arrears of salary by keeping the petitioners in the UGC Pay Scale of Rs. 1740 – 3000 and to that effect a response to the show cause has also been filed.

Mrs. Darshna Poddar Mishra, learned A.A.G.-I has sought for three weeks' time to file a further show cause showing the compliance.

As prayed for by learned A.A.G.-I, list this case on 17.07.2020.

(Sujit Narayan Prasad, J.)